

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 8 of 1996.

Tuesday this the 16th day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

K.Y. Thajudeen,
Temporary Status Mazdoor,
Office of the General Manager,
(Transmission and Project),
Chittoor Road, Ernakulam,
Cochin-11.

.. Applicant

(By Advocate M/s. M.R. Rajendran Nair & Associates)

Vs.

1. The General Manager, Telecom,
Ernakulam.
2. The Assistant Engineer, Cables,
Ernakulam.
3. The Chief General Manager,
Telecommunication,
Kerala Circle, Trivandrum.
4. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi.

.. Respondents

(By Advocate Shri George Joseph)

The application having been heard on 16th January, 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is eligible
to be regularised as a Group 'D' employee on completion
of ten years of service. He relies on the decision in
O.A. 1111/94 to support his contention.

2. Standing counsel for respondents does not dispute that the decision in O.A. 1111/94 governs the case. We declare that applicant will be regularised on his completing ten years of service. Necessary consequential orders will be passed within six weeks from today.
3. Original application is disposed of with the aforesaid directions. No costs.

Tuesday this the 16th day of January, 1996.



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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